

श्री आर० पी० खेतान : क्या डिप्टी प्राइम मिनिस्टर बताएंगे कि यह जो वेस्ट जर्मनी को 629.70 मिलियन देना है, उसके क्या टर्म्स हैं, कितने दिनों के भीतर उसको चुकाना पड़ेगा और जो फ्रांस वगैरह में गड़बड़ हुई उसके कारण इस पर क्या असर पड़ेगा ?

श्री मोरारजी आर० देसाई : सारे टर्म्स और कैसे चुकाना पड़ेगा, यह तो मेरे पास है नहीं; क्योंकि अलग अलग साल में अलग अलग टर्म्स हैं ।

श्री आर० पी० खेतान : मोटा-मोटा बता दें कि कितने वर्षों के भीतर चुकाना है ।

श्री मोरारजी आर० देसाई : अलग अलग साल में बदलता गया है, इसलिए सारा बताना होगा । पहले सवाल पूछते तो जरूर बता देता ।

SHRI A. D. MANI : The outstanding repayment liability as on 1-4-1968 is Rs. 820 crores. May I ask the Minister what is the interest that is due on all these loans every year and may I know whether it is to be remitted year after year or it is to be paid when the loan is repaid ultimately according to the terms of the agreement?

SHRI MORARJI R. DESAI : The loans are obviously repaid according to the terms of the agreement. They are all different loans for which....

SHRI A. D. MANI : I want to know the quantum of interest. Rs. 820 crores is a lot of money. I want to know what is the interest liability in respect of this amount per year.

SHRI MORARJI R. DESAI : That also will have to be fixed for each different loan. If you ask me for that I can give you all the different figures. I don't have them here now.

SHRI BHUPESH GUPTA : May I know from the hon. Minister what is our annual trade deficit with West Germany, for example, a member of the European Common Market and how does it stand in relation to the aid we are receiving from that country? I should also like to know whether the Government has made any calculation as to the loss India is

suffering as a result of certain restrictions in the European Common Market in regard to trade with developing countries and also on account of the unequal trade that prevails between India and some other countries in the European Common market.

SHRI MORARJI R. DESAI : This is rather a general question for which a different notice will have to be given.

SHRI A. G. KULKARNI : Particularly in the West Germany we have got an adverse trade balance and our exports are too meagre as compared to imports. In this connection in regard to exports to European countries may I know whether the Government has thought of giving, in addition to the incentives already being given, any other type of income-tax rebate on the actual value of exports?

SHRI MORARJI R. DESAI : Income-tax rebate was given for some time but it is not always a very profitable thing to do and not the best way of doing it. Therefore we are constantly reviewing these things and giving whatever incentives are found necessary.

HALDIA FERTILIZER

*326. **SHRI CHITTA BASU :** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether Government have approved the scheme of the Haldia Fertilizer so as to get it included in the Fourth Five Year Plan which is to begin from April 1969; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. RAGHU-RAMAIAH) : (a) and (b) Government proposed to include a fertilizer plant at Haldia in the Fourth Five Year Plan. Details of the scheme, including the financing of the Foreign exchange cost, are being worked out.

SHRI ARJUN ARORA : May I know how long the Government has been working out the details of the Haldia fertilizer project because to the best of my knowledge this Haldia project has been technically examined for the last five years? May I know what are the reasons for the Government and its experts taking such a long time ?

SHRI K. RAGHURAMAIAH : A letter of intent was issued to the Phillips Petroleum Co. on 5th January 1967 but later on they informed us that they were withdrawing the proposal due to various reasons. Subsequently a proposal came from Ensa, France and Polymex of Poland but that was only for the supply of material and technology and engineering. There were no satisfactory financial provisions. So we asked the Fertilizer Corporation to study the whole thing and to tell us about the feasibility and the financial implications. The whole thing is being studied afresh.

SHRI BIREN ROY : In view of the fact that the Haldia refinery project has already been approved and work is going to be started why does the Government think of having the fertilizer project in collaboration with some parties? Why should you ask other parties to come in collaboration?

SHRI K. RAGHURAMAIAH : It is just a question of the collaborator being inclined to collaborate in respect of the other matter. There are some who will collaborate for refinery and not for fertilizer while there are some others who will collaborate for fertilizer and not for refineries.

SHRI M. M. DHARIA : Mr. Chairman, Sir, several projects for the manufacture of fertilizers are yet under consideration and it seems that there is no possibility whatsoever of the Government fulfilling its assurance regarding the production of fertilizers. May I know from the hon. Minister what is the requirement of the country of fertilizers by 31st March 1975, that is, by the end of the Fourth Five Year Plan, how much fertilizers will be produced in the public sector, how much in the private sector and how much will be imported? Will the hon. Minister assure this House that the requirements of fertilizers necessary for the agricultural production envisaged by the planners will be met?

SHRI K. RAGHURAMAIAH : Sir, the fertiliser required at the end of 1973-74—that is the date which the hon. Member has referred to is 3.7 million tonnes of nitrogen and we have planned, if the various schemes go through including those already under implementation and those under consideration for a production by that time of 3.67 million tonnes. So we expect, if all our plans go through, to be self sufficient by that date. As to what proportion will be in the public

sector and what proportion will be in the private sector will depend naturally on what schemes will go through the private sector and what projects will be taken up by the public sector under takings.

شری شہر خان : فertilizer کی شارجہ کا لحاظ کرنے ہوئے فورٹہ فائو ایر پلان میں کیلئے فertilizer پلان بنانے کا پلان آپ نے طے کیا ہے ؟ دوسرے میسور اسٹیٹ میں بنگلور فertilizer فیکٹری کے بارے میں . . . اس سے پہلے بھی اس کے بارے میں میں نے کوئی سچن کیا تھا . . . ایسورنس دیا گیا تھا — اس کو آپ فورٹہ فائو ایر پلان میں انکوتہ کر رہے ہیں یا نہیں ؟ مہربانی کر کے اس کا جواب دیں —

†[श्री शेर खां : फर्टिलाइजर की शार्ज का लिहाज करते हुए फोर्थ फाइव इयर प्लान में कितने फर्टिलाइजर प्लांट बनाने का प्लान आपने तय किया है ? दूसरे मैसूर स्टेट में बंगलूर फर्टिलाइजर फैक्टरी के बारे में—इससे पहले भी इसके बारे में मैंने क्वेश्चन किया था—एश्योरेस दिया गया था । उसको आप फोर्थ फाइव इयर प्लान में इन्क्लूड कर रहे हैं या नहीं । मेहरबानी करके इसका जवाब दें ।]

SHRI K. RAGHURAMAIAH : Sir, we are actually pursuing the Mangalore fertilizer scheme but the point there is we have not been able to tie up the finance. Effort is being made to find some suitable foreign credit for it. That is the big bottle neck today and the moment that is cleared we will go through with it.

SHRI G. A. APPAN : May I know, Sir, if it is not a fact that the Government of Mysore has completed the entire scheme and is awaiting the approval of the Central Government to start a fertilizer factory at Mangalore?

SHRI K. RAGHURAMAIAH : The Mysore Government also is making great efforts to find proper credit for the scheme. Incidentally, Sir I may say since there should be no misunderstanding, that as letter of intent has been given to the Kalinga Tubes for a plant either at Mangalore or in Punjab. It is separate from the pro-

†[] Hindi transliteration.

ject which the Mysore Government is pursuing.

SHRI BANKA BEHARY DAS : May I know, Sir, from the Minister whether the former assurance about having a fertiliser plant in Paradip is going to materialise during the Fourth Plan, and may I also know in this connection whether Mr. Biju Patnaik—He mentioned it and, therefore, I am referring to it—along with a German collaborator went to Haldia and Gujarat, and now he has declared that he is getting something like Rs. 15 crores of loan from the Punjab Government? May I know what has happened to the project of Mr. Biju Patnaik? My first question is about Paradip and the second about Mr. Biju Patnaik.

SHRI K. RAGHURAMAIAH : About Paradip there are no firm proposals yet. But as far as a licence to the Kalinga Tubes—that is what he is referring to—is concerned, we have given a letter of intent to them. Now we have to be informed whether the factory will be set up at Mangalore or at a place in Punjab. Where Mr. Biju Patnaik and others went I am not aware.

*227. [Transferred to the 12th December, 1968]

मेडिकल कौन्सिल आफ इंडिया

*328. **श्री सुन्दर सिंह भंडारी :** क्या स्वास्थ्य, परिवार नियोजन और नगर विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वर्तमान मेडिकल कौन्सिल आफ इंडिया का गठन फरवरी, 1965 में किया गया था;

(ख) यदि हां, तो कौन्सिल के निर्वाचित अथवा नामजद सदस्य का कार्यकाल साधारणतः कितना होता है; और

(ग) क्या यह सच है कि सन् 1965 में नामजद किये गये 7 लाइसेंशियेट सदस्यों का कार्यकाल दिसम्बर, 1968 में समाप्त किया जा रहा है ?

†MEDICAL COUNCIL OF INDIA

*328. **SHRI SUNDER SINGH BHANDARI :** Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the present Medical Council of India was constituted in February, 1965;

(b) if so, what is the normal term of office of an elected or nominated member of the Council; and

(c) whether it is a fact that the term of office of seven licentiate members nominated in 1965 is being terminated in December 1968?]

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYA NARAYAN SINHA) : (a) Yes.

(b) The normal term is five years but this does not apply to those nominated under Rule 26 of the Indian Medical Council Rules, 1957.

(c) Yes, with effect from 28th September, 1968.

†[स्वास्थ्य, परिवार नियोजन और नगर विकास मंत्री (श्री सत्यनारायण सिंह) : (क) जी हां।

(ख) इनका कार्यकाल साधारणतः पांच साल का होता है, किन्तु यह बात भारतीय चिकित्सा परिषद् नियम, 1957 के नियम 26 के अचीन नामजद किये गये सदस्यों पर लागू नहीं होती।

(ग) जी हां, 28 सितम्बर 1968 से।]

श्री सुन्दर सिंह भंडारी : ये जो नामजद किये गये सदस्य हैं उन पर अगर छव्वीसवां रूल लागू नहीं होता तो कौनसा रूल उन पर लागू होता है और ये नामजद सदस्य कितनी अवधि के लिये इस कौन्सिल पर नियुक्त किये जाते हैं और क्या कारण है कि सेक्शन 7, इंडियन मेडिकल कौन्सिल एक्ट 1956 का, नामजद सदस्यों पर लागू न होकर और कुछ लागू हो, जिसमें कि पांच साल की अवधि है यह क्यों नहीं इन पर लागू होता ?

SHRI B. S. MURTHY : Sir, it has been normally expected that nominated members will vacate as soon as elected members come in, and we expect the nominated members to go out as soon as the elections are over. But they are not going out because of some lacuna in the rules.

†[] English translation.

†[] Hindi translation.